

# MEGHALAYA LEGISLATIVE ASSEMBLY

## LIST OF BUSINESS FOR

### AUTUMN SESSION

WEDNESDAY, 9<sup>th</sup> OCTOBER, 2013

### GOVERNMENT BUSINESS

1. Questions.
2. Voting on Supplementary Demands (upto 1.30 p.m.)
3. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (No.III) Bill, 2013.  
(b) If leave be granted to introduce the Bill.
4. Shri P. TYNSONG, Minister in-charge Parliamentary Affairs to move:-  
“That the Second Proviso to Sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.III) Bill, 2013 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
5. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.III) Bill, 2013 be taken into consideration.  
(b) Consideration of the Meghalaya Appropriation (No.III) Bill, 2013 clause by clause.
6. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.III) Bill, 2013 be passed.
7. (a) Shri H.D.R. LYNGDOH, Minister in-charge Co-operation to move that the Meghalaya Co-operation Societies Bill, 2013 be taken into consideration.  
(b) Consideration of the Meghalaya Co-operative Societies Bill, 2013 clause by clause.
8. Shri H. D. R. LYNGDOH, Minister in-charge Co-operation to move that the Meghalaya Co-operative Societies Bill, 2013 be passed.
9. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013 be taken into consideration;  
(b) Consideration of the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013 clause by clause.

10. Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013 be taken into consideration;
11. (a) Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that the Criminal Laws (Meghalaya Amendment) Bill, 2013 be taken into consideration;  
(b) Consideration of the Criminal Laws (Meghalaya Amendment) Bill, 2013 clause by clause.
12. Shri ROWELL LYNGDOH, Deputy Chief Minister in-charge Law to move that the Criminal Laws (Meghalaya Amendment) Bill, 2013 be passed.
13. (a) Dr. MUKUL SANGMA, Chief Minister in-charge Political to move that the Meghalaya Lokayukta (Amendment) Bill, 2013 be taken into consideration;  
(b) Consideration of the Meghalaya Lokayukta (Amendment) Bill, 2013 clause by clause.
14. Dr. MUKUL SANGMA, Chief Minister in-charge Political to move that the Meghalaya Lokayukta (Amendment) Bill, 2013 be passed.
15. (a) Smti. ROSHAN WARJRI, Minister in-charge Home(Police) to move that the Poison (Meghalaya Amendment) Bill, 2013 be taken into consideration;  
(b) Consideration of the Poison (Meghalaya Amendment) Bill, 2013 clause by clause.
16. Smti. ROSHAN WARJRI, Minister in-charge Home(Police) to move that the Poison (Meghalaya Amendment) Bill, 2013 be passed.
17. (a) Prof. R. C. LALOO, Deputy Chief Minister in-charge Education to move that the Meghalaya Private Universities (Amendment) Bill, 2013 be taken into consideration;  
(b) Consideration of the Meghalaya Private Universities (Amendment) Bill, 2013 clause by clause.
18. Prof. R. C. LALOO, Deputy Chief Minister in-charge Education to move that the Meghalaya Private Universities (Amendment) Bill, 2013 be passed.
19. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to present the following :-
  - (i) Report No.1 of 2013 of the Government of Meghalaya relating to the Report of the Comptroller and Auditor General of India (Social, General and Economic Sectors and Public Sector Undertakings) for the year ended 31<sup>st</sup> March, 2012.
  - (ii) Report No.2 of 2013 of the Government of Meghalaya relating to the Report of the Comptroller and Auditor General of India (Revenue Sector) for the year ended 31<sup>st</sup> March, 2012.

20. Shri M.M. DANGGO, MLA & Member of the Rules Committee to lay a Report of the Rules Committee, Meghalaya Legislative Assembly (Ninth Assembly) on matter relating to “Precincts of the House”.
21. Dr. MUKUL SANGMA, Chief Minister in-charge Finance to lay the Notification No. FEA (TFC) 149/2010/PT dt. 04-10-2013 relating to the Meghalaya State Finance Commission Rules, 2013.
22. Dr. MUKUL SANGMA, Chief Minister in-charge Political to lay the Report of the Justice S.P. Rajkhowa, Commission of Inquiry into the Shillong Jail Break Commission of Inquiry into the Shillong Jail Break Incident on 31<sup>st</sup> May, 2009 along with Memorandum of Action taken.

*Shillong,*  
*The 8<sup>th</sup> October, 2013.*

*Secretary,*  
**Meghalaya Legislative Assembly.**